

PETITIONS REGARDING THE  
HINDU MARRIAGE AND DIVORCE  
BILL, 1952.

SECRETARY: Sir, I have to report to the Rajya Sabha that five petitions relating to the Hindu Marriage and Divorce Bill, 1952, introduced by Shri C. C. Biswas in this House on the 11th December 1952, have been received by me.

REPORT OF THE JOINT COM-  
MITTEE OF THE HOUSES ON  
THE CONSTITUTION (THIRD  
AMENDMENT) BILL, 1954.

THE MINISTER FOR LAW AND MI-  
NORITY AFFAIRS (SHRI C. C.  
BISWAS): Sir, I beg to lay on the  
Table a copy of the Report of the Joint  
Committee of the Houses on the Con-  
stitution (Third Amendment) Bill,  
1954.

PAPERS LAID ON THE TABLE

STATEMENTS SHOWING THE ACTION  
TAKEN BY THE GOVERNMENT ON THE  
VARIOUS ASSURANCES, PROMISES AND  
UNDERTAKINGS GIVEN DURING SESSIONS  
OF THE RAJYA SABHA.

THE MINISTER FOR PARLIAMENT-  
ARY AFFAIRS (SHRI SATYA NARAYAN  
SINHA): Sir, I beg to lay on the Table  
the following statements showing the  
action taken by the Government on  
the various assurances, promises and  
undertakings given during the sessions  
of the Rajya Sabha shown against  
each:—

(i) Statement No. VI, Sixth Ses-  
sion, 1954. [See Appendix VIII, An-  
nexure No. 118.]

(ii) Statement No. IX, Fifth Ses-  
sion, 1953. [See Appendix VIII, An-  
nexure No. 119.]

(iii) Supplementary Statement No.  
X, Fourth Session, 1953. [See Ap-  
pendix VIII, Annexure No. 120.]

(iv) Supplementary statement No.  
XV, Third Session, 1953. [See Ap-  
pendix VIII, Annexure No. 121.]

(v) Statement No. XIII, Second  
Session, 1952. [See Appendix VIII,  
Annexure No. 122.]

MOTION FOR AND PROGRAMME  
OF ELECTION TO THE COIR  
BOARD

THE MINISTER FOR COMMERCE  
(SHRI D. P. KARMARKAR): Sir, I beg  
to move:

“That in pursuance of clause (e)  
of sub-section (3) of section 4 of the  
Coir Industry Act, 1953, read with  
rule 4 (1) (e) of the Coir Industry  
Rules, 1954, this House do proceed  
to elect, in such manner as the  
Chairman may direct, one member  
from among themselves to be a  
member of the Coir Board.”

MR. CHAIRMAN: The question is:

“That in pursuance of clause (e)  
of sub-section (3) of section 4 of  
the Coir Industry Act, 1953, read  
with rule 4(1)(e) of the Coir In-  
dustry Rules, 1954, this House do  
proceed to elect, in such manner as  
the Chairman may direct, one mem-  
ber from among themselves to be  
a member of the Coir Board.”

The motion was adopted.

MR. CHAIRMAN: I have to inform  
hon. Members that the 23rd September  
1954 has been fixed as the last date  
for receiving nominations and the  
27th September 1954 for holding elec-  
tion, if necessary, to the Coir Board.  
Nominations will be received in the  
Rajya Sabha Notice Office up to 12  
Noon on the 23rd. The election which  
will be conducted in accordance  
with the system of proportional re-  
presentation by means of the single  
transferable vote will, if necessary,  
be held in Secretary's Room, No. 29,  
Ground Floor, Parliament House,  
between the hours of 3 P.M. and  
5 P.M. on the 27th September 1954.